GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.5108

TO BE ANSWERED ON MARCH 27, 2018

CORRUPTION IN DDA

No. 5108 SHRI HARISHCHANDRA CHAVAN: SHRI RAM TAHAL CHOUDHARY:

Will the Minister OF HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the plans/ projects of the Delhi Development Authority (DDA) have flopped and people are returning flats and if so, the reaction of the Government thereto;
- (b) whether corruption is increasing in the DDA as officers/staff are indulging in corrupt practices, if so, the details thereof and the reasons therefor;
- (c) whether the Government has conducted any probe in this regard and if so, the action taken against the guilty officers; and
- (d) the measures/steps taken by the Government to check the corruption in the DDA?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) : The Delhi Development Authority (DDA) has intimated that in the DDA Housing Scheme-2014, about 24000 flats constructed during 2009-2014 were included for allotment to the general public. Out of these 12553 were surrendered/cancelled by the allottees under Housing Scheme-2014 on the ground that size of flats was not up to their requirement.

In DDA Aawasiya Yojana-2017, 11806 flats were included, out of which 6500 flats have been surrendered on similar grounds. DDA has been successful in disposing of more than 17000 flats in spite of

slump in real estate sector. Further, DDA has increased the size of Economically Weaker Sections (EWS) and Lower Income Group (LIG)(now one BHK) flats for future projects which would now be 40 sqm. including circulation area for EWS category and 50 sqm. for one BHK flats (earlier LIG).

- (b): No, Madam.
- (c): DDA has intimated that the complaints against officers regarding corruption are received from time to time in which enquiry is conducted and if the allegations/ charges are established/substantiated, the action as per Conduct, Disciplinary and Appeal Regulation 1999 is initiated against delinquent officers. During the year 2017-18, 29 charge sheets were issued including for major penalties and minor penalties against officers. In addition to above, Central Bureau of Investigation (CBI)/Anti-Corruption of Bureau (ACB) has also registered criminal cases against 07 DDA officers under Prevention of Corruption Act 1988. All the accused officers were placed under suspension. The prosecution sanction was issued against the officers as recommended by CBI and criminal proceedings are pending in court.
- (d): DDA has also intimated the various steps taken to check corrupt activities as under:
 - (i) Random checking of FIFO (First In First Out) handling file of the public.
 - (ii) Digitization of land/property.
 - (iii) Standard Operating Procedure for land protection.
 - (iv) E-measurements books: compulsory online filling of measurements of engineering works executed through application on smart phone, in real time, with longitude/latitude. It eliminates manipulation in time period of recording of the measurements once finalized.
 - (v) E-tendering.
 - (vi) E-payment.
 - (vii) E-booking of function sites.
 - (viii) Streamlined policy for appointment of consultant.
 - (ix) Identification of sensitive seats/sensitive posts.
 - (x) Policy of rotational transfer.
